

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:211  
ANSWERED ON:17.07.2009  
COMMUNITY ASSETS UNDER NREGS  
Meena Shri Raghuvir Singh;Siricilla Shri Rajaiah

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) the details of the permissible works under the National Rural Employment Guarantee Scheme (NREGS) and the State-wise categories of community assets created so far under the Scheme;
- (b) whether the some of the States have sought State specific relaxations in terms of taking up some new works under the Scheme; and
- (c) if so, the details thereof and the action taken thereon?

**Answer**

MINISTER OF RURAL DEVELOPMENT (DR. C. P. JOSHI)

(a) to (c) : A statement is laid on the Table of the House

Statement as referred to in reply to parts (a) to (c) of Lok Sabha Starred Question No. 211 for answer on 17.7.2009

(a): Works which are permissible under NREGA are given in para 1 of Schedule I of the Act and are as under:

- (i) water conservation and water harvesting;
- (ii) drought proofing (including afforestation and tree plantation);
- (iii) irrigation canals including micro and minor irrigation works;
- (iv) provision of irrigation facility, horticulture plantation and land development facilities on land owned by households belonging to the Scheduled Castes and Scheduled Tribes or to Below Poverty Line Families or to beneficiaries of land reforms or to the beneficiaries under the Indira Awas Yojna of the Government of India;
- (v) renovation of traditional water bodies including desilting of tanks;
- (vi) land development;
- (vii) flood control and protection works including drainage in water logged areas;
- (viii) rural connectivity to provide all-weather access; and
- (ix) any other work which may be notified by the Central Government in consultation with the State Government.

State-wise number of works taken up under NREGA during the years 2006-07, 2007-08, 2008-09 and 2009-10 (up to May, 2009) are given in Annexure-I, II, III and IV respectively.

(b)&(c): Yes, Sir. A number of States have sent proposals for taking up new works under NREGA. These are under consideration of the Ministry. State-wise list of proposed works is at Annexure-V.